COURT -I

IN THE APPELLATE TRIBUNAL FORELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 337 OF 2016 & IA NO. 730 OF 2016 & IA NOS. 58 & 711 OF 2017

APPEAL NO. 342 OF 2016 & IA NOS. 750. 749. 751 OF 2016 & 374 OF 2017

APPEAL NO. 33 OF 2017 & IA NO. 62. 64 & 589 OF 2017

APPEAL NO. 28 OF 2017 & IA NOS. 28 & 30 OF 2017

APPEAL NO.29 OF 2017 & IA NOS. 42 & 44 OF 2017

APPEAL NO.30 OF 2017 & IA NOS. 755. 754 & 756 OF 2016

APPEAL NO.57 OF 2017 & IA NOS. 102 & 99 OF 2017

APPEAL NO. 77 OF 2017 & IA NOS. 207, 208 & 209 OF 2017 AND

APPEAL NO. 221 OF 2017 & IA NOS. 456, 505 & 457 OF 2017

Dated: 12th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

<u>APPEAL NO. 337 OF 2016 & IA NO. 730 OF 2016 & IA NOS. 58 & 711 OF 2017</u> In the matter of:

Bharti Airtel Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G.Ramachandran

Mr. Anand K.Ganesan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R.1

Mr. G. Sai Kumar Mr. Varun Agarwal

Ms. Sowmya Sai Kumar for R-2

APPEAL NO. 342 OF 2016 & IA NOS. 750. 749. 751 OF 2016 & 374 OF 2017 In the matter of:

TataTeleservices (Maharashtra)Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Shailesh K.Kapoor

Ms. SuruchiThapar Mr. Ajay Kumar Mr. Vishal Saran

Counsel for the Respondent(s) : Mr. Buddy A.RanganadhanforR.1

Mr. G. Sai Kumar

Mr. Varun Agarwal

Ms. Sowmya Sai Kumar for R-2

APPEAL NO. 33 OF 2017 & IA NO. 62, 64 & 589 OF 2017

In the matter of:

Vodafone Mobile Services Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Shamik Bhatt

Mr. Shamik Bhatt Mr. Raghav Pandey

Counsel for the Respondent(s) : Mr. Buddy A.RanganadhanforR.1

Mr. G. Sai Kumar Mr. Varun Agarwal

Ms. Sowmya Sai Kumar for R-2

Mr. Sumit Purohit Mr. Anshul Syal for R-3

APPEAL NO. 28 OF 2017 & IA NOS. 28 & 30 OF 2017

In the matter of:

Idea Cellular Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission &Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Sudhir Makkar, Sr. Adv.

Mr. Raghav Pandey Mr. Shamik Bhatt

Counsel for the Respondent(s) : Mr. Buddy A.RanganadhanforR.1

Mr. G. Sai Kumar Mr. Varun Agarwal

Ms. Sowmya Sai Kumar for R-2

APPEAL NO.29 OF 2017 & IA NOS. 42 & 44 OF 2017

In the matter of:

Vodafone India Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Shamik Bhatt

Mr. Raghav Pandey

Counsel for the Respondent(s) : Mr. Buddy A.RanganadhanforR.1

Mr. G. Sai Kumar Mr. Varun Agarwal

Ms. Sowmya Sai Kumar for R-2

APPEAL NO.30 OF 2017 & IA NOS. 755. 754 & 756 OF 2016 In the matter of:

Telenor (India) Communications Pvt. Ltd. & Anr. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Shailesh K.Kapoor

Ms. SuruchiThapar Mr. Ajay Kumar Mr. Vishal Saran

Counsel for the Respondent(s) : Mr. Buddy A.RanganadhanforR.1

Mr. G. Sai Kumar Mr. Varun Agarwal

Ms. Sowmya Sai Kumar for R-2

<u>APPEAL NO.57 OF 2017 & IA NOS. 102 & 99 OF 2017</u> In the matter of :

Reliance Communication Ltd. & Anr. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Hasan Murtaza

Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan for R-1

Mr. G. Sai Kumar Mr. Varun Agarwal

Ms. Sowmya Sai Kumar for R-2

APPEAL NO. 77 OF 2017 & IA NOS. 207, 208 & 209 OF 2017

In the matter of:

ATC Telecom Infrastructure Pvt. Ltd. & Ors. (ATC TIPL) ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Shailesh K. Kapoor

Ms. Suruchi Thapar Mr. Ajay Kumar Mr. Vishal Saran

Counsel for the Respondent(s) : Mr. Buddy A. Rananadhan for R-1

Mr. G. Sai Kumar Mr. Varun Agarwal

Ms. Sowmya Sai Kumar for R-2

APPEAL NO. 221 OF 2017 & IA NOS. 456, 505 & 457 OF 2017 In the matter of:

Aircel Limited ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Sudhir Makkar, Sr. Adv.

Mr. Raghav Pandey

Counsel for the Respondent(s) : Mr. Buddy A.RanganadhanforR.1

Mr. G. Sai Kumar Mr. Varun Agarwal

Ms. Sowmya Sai Kumar for R-2

ORDER

Mr. M.G. Ramachandran, learned counsel for the Appellant in Appeal No. 337 of 2016 states that subject to the outcome of this Appeal, the Appellant shall pay to Respondent No.2/Maharashtra State Electricity Distribution Company Limited, the tariff in terms of industrial category including all outstanding and current dues, without prejudice to the rights and contentions of all the parties, through RTGS mode on the following bank account details furnished by Respondent No.2:

Bank Details:

Name of the Bank : Canara Bank

Branch : Makers Chambers 3, 7th Floor,

Nariman Point Mumbai-400021

Account No. : 1903201010183 IFSC Code : CNRB0001903 Account Type : Current Account

The payment will be accompanied with the list of relevant consumer numbers and invoice details.

Since the issues involved in other accompanying appeals, being appeal nos. 342 of 2016, 33, 28, 29, 30, 57, 77, 221 of 2017 are similar, this order will cover the companion appeals also. Order accordingly.

Subject to the payment in terms of this order, there shall be no coercive steps.

IA Nos. 749 of 2016, 754 of 2016, 99 of 2017 & 208 of 2017 (for exemption from filing certified copy of the impugned order) are allowed.

The delay in filing rejoinder in I.A. No. 374 of 2017 in Appeal No. 342 of 2016 is condoned and rejoinder is taken on record. Application is disposed of.

List all these matters for further hearing on 12.10.2017 at 2.30 p.m.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/vt/kt